NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.384/(MAH)/2017

CORAM:

4

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES:

Meghna Rajeev Kore & Ors. V/s.

Shaila Clubs & Resorts Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE 10° Mr. Arms Usmm Advocate for Angli T. N. Trippenn Advide My

<u>ORDER</u>

C.P. No. 384/241-242/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- Admittedly the Reply has been served upon the Petitioner who is seeking time to file Rejoinder on or before 05.12.2017.
- Thereafter matter be listed for hearing on 20.12.2017.

Sd/-BhaskaraPantùla Mohan Member (Judicial)

Sd/-M.K. Shrawat

M.K. Shrawat Member (Judicial)

09.11.2017 ah